

years. It also provides for formulation of short term and perspective plans for the development of the electricity system and coordinating the activities of various planning agencies for the optimal utilization of resources to sub-serve the interests of the national economy. The latest National Electricity Plan has been prepared by the CEA for the 11th Plan and has been notified in 2007.

(c) and (d) The capacity addition target set in the 8th, 9th and 10th Five Year Plans could not be achieved. Planning Commission has fixed a capacity addition target of 78,700 MW during the 11th Plan to meet the power requirement of the country. As per the latest assessment of the Central Electricity Authority (CEA), a total capacity addition of 62,374 MW is likely to be commissioned with a high level of certainty during the 11th Plan. In addition, projects totaling to 12,590 MW are being attempted for commissioning on best efforts basis in the 11th Plan.

Major reasons identified for non-achievement of the targets include delay in supplies/erection by suppliers/contractors; non-availability of gas; delay in award of works mainly in state sector; non-achievement of financial closure; delay in clearance/investment decision and geological uncertainty especially for hydro projects; and Resettlement and Rehabilitation (R&R) problems.

Clearance for Srinagar Hydro Power Projects

2749. SHRI R.C. SINGH: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the Central Electricity Authority (CEA) has been mandated to take into account 'other public purposes' while granting techno-economic clearance to hydro-power projects;

(b) whether it is a fact that bathing and maintenance of natural dynamics of flow at ghats of Dev Prayag is a public purpose;

(c) whether it is a fact that CEA has not taken into account the impact of Srinagar project on dynamics of flow while granting techno-economic clearance to the Srinagar hydro-power project; and

(d) if so, what action his Ministry proposes to take for maintaining natural dynamics of flow at ghats of Dev Prayag?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) Concurrence of Hydro Electric Schemes is accorded by Central Electricity Authority (CEA), keeping in view the requirements of Section 8 of the Electricity Act, 2003 in which technical aspects of scheme including aspect of other public purposes has been mentioned.

The Authority mainly examines technical aspects of the scheme and takes assistance of Central Water Commission (CWC), Ministry of Water Resources (MoWR), Geological Survey of India (GSI) etc. to ensure whether adequate studies have been made for optimal location of dam and other river works. The authority also consults State Govt or Central Government or other such Government agencies as deemed appropriate.

Techno-Economic Clearance(TEC)/concurrence to a hydroelectric project is accorded by CEA after examining detailed project report submitted by the developer considering its technical parameters. Besides this, clearance of the other Authorities/ Ministries including Ministry of Environment & Forests (MoEF) is obtained by the developer prior to taking up the project for construction.

(b) Aspects relating to bathing are covered in Environment Impact Assessment (EIA)/Environment Management Plan (EMP) studies which is a part of environmental clearance obtained by the developer from the Ministry of Environment & Forests (MoEF) and the clearance of the project from environmental angle is an independent activity.

(c) and (d) As mentioned above, the aspects relating to bathing and maintenance of natural dynamics of flow are considered by the MoEF as part of the environmental clearance and not the CEA. MoEF has accorded environmental clearance to this project on 03.05.1985.

The two approvals *i.e.* TEC concurrence by CEA and Environmental Clearance by the MoEF are accorded by two independent authorities of the Government and both the approvals are independent of each other. Therefore, obtaining the environmental clearance of a project from MoEF is not a pre-requisite for accord of TEC concurrence by CEA. However, a condition is invariably stipulated in the TEC concurrence letter, issued by CEA for obtaining the clearance from MoEF, if already not obtained. In case it is already obtained, then it is stipulated in the TEC concurrence letter that the developer shall comply with the conditions of MoEF clearance letter.

Kotli Bhel-II is under development by the NHPC and Dev Prayag ghats happen to be on upstream of Kotli Bhel-II. Levels of water and dynamics of flow at Dev Prayag ghats will be governed by levels of reservoir of Kotli Bhel-II. NHPC has made a detailed study on the projected water levels at Dev Prayag bathing ghats as part of the environmental clearance. Environmental clearance to Kotli Bhel-II HE Scheme has already been accorded by MoEF on 23.08.2007.

Self sufficiency in power

2750. DR. ABHISHEK MANU SINGHVI:

SHRI VIJAY JAWAHARLAL DARDA:

SHRI JESUDASU SEELAM:

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that inverter industry as a whole has been growing at 25 per cent for the last five years and its penetration in urban areas, including the tier II and tier III cities has reached 30 per cent;

(b) if so, how much additional capacity would be generated by the end of the Eleventh Five Year Plan period, period so as to give substantial relief to agricultural and medium and small industrial consumers; and

(c) what is the perspective planning in terms of ongoing Five Year Plans by which the country would become self-sufficient to meet rising demands for power?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):

(a) According to Ministry of Micro, Small and Medium Enterprises information in respect of number of units engaged in the manufacturing of inverter exclusively is not available. However, the number of